

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

MA 586/2000, RA 60/2000 in OA 2181/97

New Delhi, this 25th day of May, 2000

Hon'ble Shri Justice V.Rajagopal Reddy, VC(J)
Hon'ble Smt. Shanta Shastry, Member(A)

Director of Education
Govt. of NCT of Delhi
Old Secretariat, Delhi .. Applicant

(By Shri Vijay Pandita, proxy for Mrs.Meera Chhibber)

versus

K.L. Talwar
1/23, Govindpuri
New Delhi .. Respondent

(in person)

ORDER(oral)

Hon'ble Smt. Shanta Shastry

This RA seeks to review the decision in the case of K.L.Talwar in OA No.2181/97 which was decided along with three other OAs on 29.6.99.

2. The RA was filed on 7.2.2000 and is badly delayed. However the applicant has also filed for condonation of the delay. The reason for condonation of delay is that though the copy of the judgement was received on 5.7.99, respondent applicant had to obtain legal opinion. As there was a change of panel of lawyers by order dated 1.12.99, the earlier counsel could not file the RA and returned the same on 28.1.2000 to the new lawyer. New counsel therefore filed the RA on 7.2.2000. We are not at all satisfied with the reasons for the delay in filing the RA. The RA is to be filed within 30 days of the decision. In this case, the change in the panel was made on 1.12.99 i.e. almost after 5 months of the decision of the Tribunal. Therefore on the ground of limitation itself, the RA deserves to be dismissed.

3. On merits also there does not appear to be any error apparent on the face of the record to review the matter. The main grounds in the RA are that the respondent (original applicant) does not possess the requisite educational qualification and he was not even a party to CWP No.1312/73. All the points raised by the review applicant have been duly considered. It has been clearly recorded in para 3 of the judgement that it has not been denied by the respondents that the reliefs prayed for in the present OA are similar to those as have been granted by a common order dated 2.6.98 in OA 2423/96 and other OAs. Also in para 5, it has been stated that all the issues had been covered in the group of OAs as aforementioned as well as in T-75/85 and OA 2671/93. No new facts have been brought on record, which were not already considered.

(9)

4. We do not therefore find this a fit case for review. Accordingly both the MA and the RA are dismissed. No costs.

Shanta S

(Smt. Shanta Shastry)
Member(A)

Contd.../b/w

(V.Rajagopala Reddy)
Vice-Chairman(J)

/gtv/